

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 51446 OF 2018

[Arising out of the Order-in-Appeal No. BHO-EXCUS-002-APP-481-17-18 dated 16/02/2018 passed by The Commissioner (Appeals), CGST, Central Excise & Customs, Raipur (C.G.).]

M/s Maa Mangla Ispat Pvt. Ltd.

Village - Natwarpur, Via Tilga,
Ragarh (C.G.).

Appellant

VERSUS

**The Commissioner, CGST,
Central Excise & Customs,**

GST Bhawan, Tikrapara,
Raipur (C.G.).

Respondent

APPEARANCE

None for the appellant.

Shri O.P. Bisht, Authorized Representative (DR) – for the Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50550/2022

DATE OF HEARING : 07.06.2022

JUSTICE DILIP GUPTA

It is stated that a discharge certificate in Form IV has been issued regarding full and final settlement of the dues.

2. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**